

(4)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH  
AT HYDERABAD

O.A.No. 104/93

Date of Order: 1.1.97

BETWEEN

Bholaroy Showdhary

.. Applicant.

AND

1. The Union of India, rep. by its  
Secretary to Govt. of India,  
Ministry of Mines, Shastri Bhavan,  
New Delhi.

2. The Director General,  
Geological Survey of India,  
27 Jawaharlal Nehru Road,  
Calcutta.

3. The Dy. Director General,  
Geological Survey of India,  
Southern Region, Bandlaguda,  
Hyderabad.

.. Respondents.

Counsel for the Applicant

.. Mr. V. Venkateswara Rao

Counsel for the Respondents

.. Mr. N.R. Devraj

CORAM:

HON'BLE SHRI R.RANGARAJAN : MEMBER (ADMN.)

HON'BLE SHRI B.S. JAI PARAMESHWAR : MEMBER (JUDL.)

- - -  
JUDGEMENT

( Oral order as per Hon'ble Shri R.Rangarajan, Member (Admn.) )

Heard Mr. V. Venkateswara Rao, learned counsel for the applicant and Mr. N.R. Devraj, learned counsel for the respondents.

2. This OA is filed praying for a declaration that the applicant herein is entitled for the grant of scale of pay of Rs. 550-900 w.e.f. 1.1.73 and Rs. 1640-2900 w.e.f. 1.1.86 with all consequential benefits.



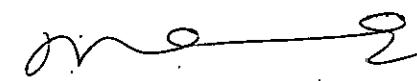
3. The applicant is a Senior Technical Assistant (Blasting) under R-3. He prays for parity of pay to all STAs of the same organisation in different divisions.

4. The 5th Pay Commission is an expert body commissioned by the Government of India to look into the wage structure of employees of the Central Government and also recommends necessary changes where necessary. The recommendations of the 5th Pay Commission is likely to be submitted to the Government of India shortly. The applicant may submit his representation in this connection to the expert body if so advised. When an expert body is looking into this issue it will not be proper to give any direction at this stage. However the applicant is at liberty to approach the Tribunal if he is aggrieved by the accepted recommendations of the 5th Pay Commission in regard to the pay scale structure of STAs in limit.

5. With the above observations the OA is disposed of with no order as to costs.

  
( B.S. JAI PARAMESHWAR )

Member (Judl.) 1.197

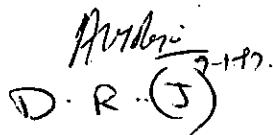
  
( R.RANGARAJAN )

Member (Admn.)

Dated: 1st January, 1998

(Dictated in Open Court)

sd

  
D.R. (J)

D.A.NO.104/93

**Copy to:**

1. The Secretary to Govt. of India,  
Min. of Mines, Shastry Bhavan,  
New Delhi.
2. The Director General, Geological Survey of India,  
27, Jawaharlal Nehru Road, Calcutta.
3. The Deputy Director General,  
Geological Survey of India,  
Southern Region, Bandlaguda,  
Hyderabad.
4. One copy to Mr. V. Venkateswar Rao, Advocate, CAT, Hyderabad.
5. One copy to Mr. N. R. Devraj, Sr. CGSC, CAT, Hyderabad.
6. One copy to Library, CAT, Hyderabad.
7. One duplicate copy.

YLR

Q  
2/1/97

TYPED BY  
COMPARED BY

CHECKED BY  
APPROVED BY

THE CENTRAL ADMINISTRATIVE TRIBUNAL  
HYDERABAD BENCH HYDERABAD

THE HON'BLE SHRI R. RANGARAJAN: M(A)

AND

THE HON'BLE SHRI B.S.JAI PARAMESHWAR:  
M(J)

DATED:

1.1.97

ORDER/JUDGEMENT

R.A./C.P/M.A. No.

O.A. NO. 104/93<sup>in</sup>

ADMITTED AND INTERIM DIRECTIONS ISSUED  
ALLOWED

DISPOSED OF WITH DIRECTIONS

DISMISSED

DISMISSED AS WITHDRAWN

ORDERED/REJECTED

NO ORDER AS TO COSTS.

II COURT

YLR

केन्द्रीय प्रशासनिक अधिकारण  
Central Administrative Tribunal

DESPATCH

17 JAN 1997 Nef

हैदराबाद न्यायालय  
HYDERABAD BENCH